

In the High Court of Judicature, Bombay.

Tues — day, the 13th day of September 1864.

SPECIAL APPEAL No. 514 of 1864

Yeshwantrao bin Balajirao
a minor by his guardian
Abajirao bin Dajirao of
the Konkan District } Appellant,

_____ (Original Plaintiff)

versus

Buhirao bin Prutaprao
of the Konkan District } Respondent,

_____ (Original Defendant)

Rs. 44 — " — "

The claim in the Original Suit was to recover a share in
two Khotee villages, as ten to the former occupant.

In Appeal No. 516 of 1863 the Acting Judge
of the District of the Konkan at Tanzeer conferred
the Decree of the Munsif of Bichur who had thrown out the claim.

A Special Appeal was preferred in the High Court on the grounds that (1) there
has been a substantial error in law
in the procedure of the case which
has

has produced error in the decision
of the case on its merits in that the
decision in the former suit cannot
be received and relied upon in
the present.

The Court confirms the decree
of the Acting Judge with costs.

Joseph Amould

A. M. Anderson

MEMORANDUM OF COSTS incurred in Special Appeal No. 514

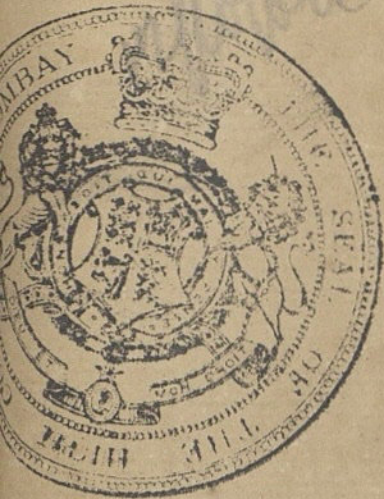
of 186 4 against the decision of the *Acting Judge* of the District of *the Honkum* and disposed of on the 13th Sept^r 1864 by *confirming the same with costs.*

BY THE APPELLANT—

In the District.			
In the <i>Moonsiff's court</i>	6.131.	✓	
In the <i>actg judge's court</i>	7.51.	✓	
<i>In this Court.</i>			14.22 ✓
Stamp for Memorandum of Special Appeal	4 " 4	✓	
Stamps for copies of Decree and Judgment	1 8 "	✓	
Stamp for Vukeelutnama	2 " "	✓	
Batta for Process and Postage	1 2 "	✓	
Sectioner's Fee	1.33.	✓	
Vukeel's Fee	1 51.	✓	11 2 4 ✓
			Rupees..... 25.46 ✓

BY THE RESPONDENT.

In the District.			
In the <i>Moonsiff's court</i>	3.81.	✓	
In the <i>actg judge's court</i>	2 51.	✓	
<i>In this Court.</i>			5.13 2 ✓
Stamp for Vukeelutnama	2 " "	✓	
Vukeel's Fee	1 51.	✓	3.51 ✓
			Rupees..... 9 2 3 ✓



Ch. Sumasree
For Acting Registrar

Ch. Sumasree
For sealer

The 13th Day of September 1864